THE NATIONAL HIGHWAYS AUTHORITY OF INDIA (AMENDMENT)
BILL, 2012

Bill No. 128-C of 2011

Be it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called the National Highways Authority of India (Amendment) Act, 2012.

2. In section 3 of the National Highways Authority of India Act, 1988, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) The Authority shall consist of—

(a) a Chairman;
(b) not more than six full-time members; and
(c) not more than six part-time members,

to be appointed by the Central Government by notification in the Official Gazette:

Provided that the Central Government shall, while appointing the part-time members, ensure that at least two of them are non-government professionals having knowledge or experience in financial management, transportation planning or any other relevant discipline.
A BILL

further to amend the National Highways Authority of India Act, 1988.

(As passed by Lok Sabha)